

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-12/2020/ 497 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Shabnom Choudhury,
Principal Judge, Family Court No. 1,
Kamrup (Metro), Guwahati

Dated the 29th January, 2021.

Sub: Child Care Leave.

Ref:- Your Letter No. FCG.02/20/26/2021 dated 27.01.2021.

Madam,

With reference to the above, I am directed to inform you that you have been granted Child Care Leave for **40 days w.e.f. 15.02.2021 to 26.03.2021** (prefixing 13.02.2021 & 14.02.2021 and suffixing 27.03.2021, 28.03.2021 and 29.03.2021). Further, you have been asked to hand over charge of your Court and office to the Principal Judge, Family Court No. 2, Kamrup (M), Guwahati and in her absence to the Principal Judge, Family Court No. 3, Kamrup (M), Guwahati before proceeding on leave.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

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Memo NO.HC.VII-12/2020/ 498 -/A, dated 29.1.2021
Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati,. Application in prescribed format and along with the birth certificate of the children is sent herewith for your information and necessary action.
2. The Principal Judge, Family Court No. 2, Kamrup (M), Guwahati.
3. The Principal Judge, Family Court No. 3, Kamrup (M), Guwahati.
4. The Project Manager, Gauhati High Court, Guwahati.

JT.REGISTRAR (VIGILANCE)

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